

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No. 312

IA-5227/2022 IA-4862/2022 IA-3364/2022 IA-5208/2021 IA-1823/2022 IA-
26/2021 IA-4895/2020 IA-2596/2020 CA-979/2020 IA-220/2022 IA-260/2022
In
IB-1440(ND)/2018

IN THE MATTER OF:

M/s K.K.R. India Financail Services Pvt.Ltd.

.... **APPLICANT/PETITIONER**

Vs.

M/s Kwality Ltd. .

.... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 12.04.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 03.05.2023.

Sd/-
(Court Officer)